

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No.62 of 2016 & IA No.155 of 2016-05-09
(Connected with A.No.23 of 2016)

Dated : 09th May, 2016

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

Tamil Nadu Newsprint & Papers Ltd. ...Appellant(s)
Versus
Tamil Nadu Electricity Regulatory Commission ...Respondent(s)

Counsel for the Appellant : Mr. Senthil Jagdeesan and
Ms. Suchitra Kumbhhat

Counsel for the Respondent(s) : Mr. S. Vallinayagm

ORDER

In this batch of appeals, being Appeal Nos. 62 of 2016, 293 of 2015, 278 of 2015, 23 of 2016 and 24 of 2016 (except in A.No.62 of 2016), the pleadings are already complete. We make it clear that the State Commission in spite of due service has failed to reply to the appeal memo and it shall not be given any more time. So far as A.No.62 of 2016 is concerned, the learned counsel for the State Commission prays for and is granted two weeks time to file counter Affidavit/reply. Rejoinder be filed within two weeks thereafter.

Post this matter for hearing on **08th August, 2016.**

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

sh/kt